

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-1616(PB)/2019

IN THE MATTER OF:

M/s. Orrisa Stevedores Ltd. Applicant/petitioner
v.
M/s. Mideast Integrated Steels Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.07.2019

Coram:

SH. R. VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

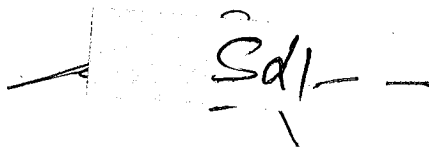
For the Petitioner
For the Respondent

Mr. Rajnish Sinha & Mr. Nikhil Jain, Advs.
Ms. Udit Singh, Adv.

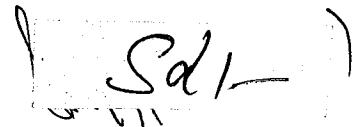
ORDER

Petitioner present, upon notice corporate debtor represented by Ms. Udit Singh, Adv. who seeks time of ten days be given to corporate debtor to file reply with a copy in advance to the counsel opposite which is granted.

Post the matter on 20.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

18.07.2019
Ritu Sharma